

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1249**

**FIR No. 600/20**

**PS : Ranhola**

**U/S: 308 IPC**

**State Vs. Rahul Kumar**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Shiv Sahay, Ld. Counsel for applicant/accused.

IO not present.

Issue fresh notice to the IO through SHO concerned to appear in persons alongwith MLC of the victim on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **26.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**24.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1207**

**FIR No. 433/2016**

**PS : Hari Nagar**

**U/S: 326/324/34 IPC**

**State Vs. Ajay @ Lalwa**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for the applicant / accused despite repeated calls since morning.

IO not present.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, matter is adjourned and no adverse order is being passed today in the interest of justice.

Put up for consideration on **03.07.2020**. IO be summoned for date fixed.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**24.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1246**

**FIR No. 78/2020**

**PS : Ranhola**

**U/S: 364A/34 IPC**

**State Vs. Kuldeep**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Nagendra Singh, Ld. Counsel for applicant/accused.

SI Annu on behalf of IO present.

Report not received.

Chargesheet be called for next date of hearing.

Issue notice to the IO to appear in person with case file for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **29.06.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
24.06.2020

**Name of the Advocate**  
**Enrolment No.**  
**Chamber No.**

(M) : 9818306951, (E) : advocatenagendra@gmail.com

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1259**

**FIR No. 134/2020**

**PS : Anand Prabat**

**U/S: 307/323/324/109/111/120-B/34 IPC & 25/27 Arms Act.**

**State Vs. CCL Abhishek @ Kalu**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. H.R. Jha, Ld. Counsel for applicant/accused.

IO not present.

Reply already filed.

Issue fresh notice to the IO to file detailed status report regarding the present medical condition of the injured persons on the next date of hearing.

Put up for consideration on **27.06.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
24.06.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1262  
FIR No. 59/2020  
PS : Mundka  
U/S: 420/468/471 IPC  
State Vs. Lokesh Sharma**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for the applicant / accused despite repeated calls since morning.

IO not present and report has not come.

As observed, none appeared for the applicant/accused on the last date of hearing as well. In view of non appearance on behalf of applicant / accused, matter is adjourned and no adverse order is being passed today in the interest of justice.

Put up for consideration on **02.07.2020**. IO be summoned for date fixed.

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
24.06.2020**

**At 11.30 AM.**

At this stage, Sh. Pushpendu Shukla has appeared and requested to adjourn the matter for 10.07.2020. At his request, matter is adjourned for 10.07.2020 for consideration. The next date of hearing ie 02.07.2020 already fixed stands cancelled.

Now to come up on **10.07.2020** for consideration.

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
24.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1267**

**FIR No. 679/2020**

**PS : Nihal Vihar**

**U/S: 376/506/34 IPC**

**State Vs. Rekha @ Rekha Yadav**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Lalit Khurana, Ld. Counsel for applicant/accused.

Victim along-with IO/ SI Sangeeta present.

Reply filed by the IO be taken on record.

Arguments heard at length.

Ld. Counsel for applicant / accused seeks time to produce the medical/treatment documents regarding the illness of applicant / accused. Allowed, same be produced on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **04.07.2020**. IO and victim are directed to remain present on the date fixed.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**24.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.1171  
FIR No.102/2020  
P.S. Ranhola  
State Vs. Vipin Kumar  
U/s 304B/498A/34 IPC

24.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Ms. Urvashi Bhatia, counsel for the applicant/accused  
(through Video Conferencing).

Heard.

Let the complainant be summoned for the next date through IO. Notice of the application be also issued to the IO to file reply of the bail application.

Bail application be listed on 27.06.2020 for consideration through Video Conferencing.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
24.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.325/2020  
P.S. Hari Nagar  
State Vs. Afroj Khan  
U/s 354(B)/323/509/34 IPC

24.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Manish Kumar, counsel for the applicant/accused  
(through Video Conferencing).  
Counsel for the complainant.

Reply to the bail application received from the IO ASI Shiv Lal.

Heard.

It is submitted that the other bail applications of the co-accused persons are also pending and the same are listed for 26.06.2020. In view of the same, the present application is also adjourned for 26.06.2020.

Bail application be listed with the connected bail applications on 26.06.2020 through Video Conferencing.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
24.06.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No. Not Known  
P.S. Kirti Nagar  
State Vs. Dhananjay Ringe  
U/s Not Known

24.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for granting anticipatory bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Umesh Singh, counsel for the applicant/accused  
(through Video Conferencing).

Arguments heard.

ASI Upendera Singh filed a reply to the application wherein it has been stated that only a complaint lodged by the complainant Amit Sharma is pending in PS Kirti Nagar and no FIR has yet been registered against the applicant. In these circumstances, the application is disposed of with the direction that in the event of registration of FIR and obtaining of permission for arrest, IO shall serve seven working days pre-arrest notice upon the applicant. However, the applicant shall join the investigation as and when required.

At request, copy of the order be given dasti. Copy of the order be also uploaded on net.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
24.06.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**FIR No.599/2020**

**PS : Ranhola**

**U/S: 376 IPC & 4 POCSO Act**

**State Vs. Rohit**

**24.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Anil Vats, Ld. Counsel for applicant/accused.

Victim along-with her parents.

Ms. Mani Chaudhary, Ld. Counsel from DCW.

IO/ SI Annu present.

Reply filed be taken on record.

Heard.

In view of the submissions and facts of the case, accused is directed to join the investigation before the IO as and when required by giving written notice on the date of joining of his investigation with time specified. Till then, no coercive steps of arrest of accused be taken by the IO and shall inform about the status of his joining of investigation.

If the accused fail to join the investigation on the specified date and time then the conduct of the accused shall be considered at the time of hearing of the bail application accordingly.

On the request of Ld. Counsel for accused, put up for consideration on 30.06.2020. Dasti copy of order be given to the counsel for applicant/ accused as well as to the IO for compliance.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
24.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.681/2020  
P.S. Nihal Vihar  
State Vs. Monu Jain @ Rahul  
U/s 376 IPC & 4 POCSO Act

24.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application moved on behalf of the victim for granting interim compensation.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Ms. Mani Chaudhary, counsel for the applicant/victim

Let the notice of the application be issued to the IO with the direction to file Victim Assessment Report as per the guidelines on the next date.

Application be listed on 30.06.2020 for consideration.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
24.06.2020